



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (ST) NO. 3803 OF 2025

Samir Sudhir Porecha

...Petitioner

Versus

Geeta Jaswal & Ors.

...Respondents

Mr. Suraj Pardesh i/b. Mr. Ramiz Shaikh for Petitioner.

Mr. Abhishek Nair i/b. Mansukhlal Hiralal & Co. for Respondent No.5 – SEBI.

CORAM : R. I. CHAGLA AND
ADVAIT M. SETHNA, JJ.

DATED : 2nd APRIL, 2026

PC.:-

1. The learned counsel appearing for the Petitioner has, on instructions, sought leave to withdraw the Writ Petition on the ground that the disputes between the Petitioner and the Respondents have been settled before the City Civil Court in S.C. Suit No.716 of 2025 wherein consent terms have been executed between the Plaintiff and Defendant Nos.2 and 3 on 26 March 2026. A copy of the Consent Terms is tendered and taken on record and marked 'X' for identification.

2. In view thereof, leave is granted. Writ Petition (L) No.3803 of 2025 is disposed of as withdrawn, unconditionally.

[ADVAIT M. SETHNA, J.]

[R.I. CHAGLA, J.]